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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No. 46/2006

Present: ~~Hon'ble Member (J) Shri Jinan K.R~~
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th December 2017, 10.30 A.M

Name of the Company		Ashok Mittal & Anr.-Versus-Uniworth Resorts Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Siddhartha Mitra, Sr. Adv. }
 2. Swaraj Shaw, Adv. } Petitioners-
 3. Titash Mukherjee, Adv. }
 4. Suruchi Khundtata, Adv. }
 08/12/2017

1. Mr. Pratik Ghose. } Respondent
 2. Ms. Trisha Saha Seal. } 08/12/17 No 1
 Trisha Saha Seal.
 8/12/17.

ORDER

Ld. Counsel for the petitioners and the respondent no. 1 are present.

Ld. Counsel for the petitioner submitted that the Hon'ble NCLAT has passed an Order in **Company Appeal (AT) No. 268 of 2017 [Shri Ashok Mittal & Ors. -Versus-**

Uniworth Resorts Ltd. & Ors.] by which the Hon'ble NCLAT has passed the following order :

"12. For the above reasons, the appeal is allowed. The impugned order dated 5th May, 2017 passed in C.P. No. 46/2006 - C.A.No. 122/2007 is quashed and set aside and the matter is remanded back to the learned NCLT, Kolkata Bench , for deciding C.A. N o. 122/2007 on its own merits at the earliest."

In view of the directions of the Hon'ble NCLAT adjourned for hearing C.A. No. 122/2007 afresh. Ld. Counsel for the respondent no. 1 entered appearance and filed Vakalatnama. However, Vakalatnama is not supported by Board Resolution of R-1 company. Therefore, Ld. Counsel for the respondent no. 1 prayed to file the Vakalatnama during the course of the day along with the Board Resolution. Prayer is allowed. Vakalatnama along with Board Resolution may be filed within a week.

List on 08/01/2018.

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(Jinan K.R.)
Member (J)